

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, BANGALORE**

REGIONAL BENCH - COURT NO. 2

**Service Tax Appeal No. 2867 of 2011**

(Arising out of Order-in-Revision No. 05/2011 dated  
03/08/2011 passed by the Commissioner of Central Excise,  
Customs & Service Tax, Calicut)

**Gopi Moothedath**

Proprietor, M/s. Inland Properties &  
Developers, Maravancherry Lane,  
Punkunnam, Thrissur - 680 002

**Appellant(s)**

*VERSUS*

**Commissioner of Central  
Excise, Customs and Service  
Tax, Calicut**

Central Revenue Building,  
Mananchira, Calicut,  
Kozhikode - 673 001  
Kerala

**Respondent(s)**

**APPEARANCE:**

None for the Appellant

Mr. K. Vishwanath, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)**

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER  
(TECHNICAL)**

**Final Order No. 20367 / 2023**

Date of Hearing: 15/05/2023

Date of Decision: 15/05/2023

**As Per Bench**

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

**(P.A. AUGUSTIAN)**  
**MEMBER (JUDICIAL)**

**(PULLELA NAGESWARA RAO)**  
**MEMBER (TECHNICAL)**

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